

Notifications and Orders

(74) Rates of composition fee to be paid by the allottees/owners- In supersession of Chandigarh Administration, Finance Department (Chief Administrator Office) order dated 1st November, 2000 issued, - vide Endorsement No. 11/ 2/64-UTF-I (4) - 2001/18932-33, dated 6th November, 2001 and in pursuance of directions contained in the order dated 22nd June, 2000, 5th December, 2000 and 10th January, 2001 the Chief Administrator, Union Territory, Chandigarh hereby fixes the following rates of composition fee to be paid by the allottees/owners namely- .

1, Rs. 5 per square ft subject to minimum of Rs. 500 for allowing brick cut work in plaster instead of exposed work on minor internal elevations.

2. Rs. 500 per square ft. for allowing coverage of courtyard on the top floor of the showrooms of Sector 7 and 26, Madhya Marg.

Illustration

(i) Maximum (cut out) compulsory courtyard (cut out) available at second floor now for the residential purposes only.

15'X 30' = 450sq. ft.

(ii) Rates of composition fee proposed @ Rs. 500 per sq. ft.

(iii) Approximate composition fee payable by the allottee/owner in the above said case - Rs. 2,25,000.

3. Composition charges for additional coverage on 2nd floor of houses in Phase-I Sectors and on 1st and 2nd floor of houses in Phase-II Sectors shall be as under-

(i)Rs. 40 per sq. ft. subject to minimum of Rs. 10,000 upto 10 Maris type houses; _•

(ii)Rs.60per sq. ft. subject to minimum Rs .20,000 upto 1 Kanal type houses■ and

(iii) Rs. 75 per sq. ft. subject to minimum of Rs. 30,000 above 1 Kanal houses

4. Rs. 40 per sq. ft, for allowing addition coverage at the ground floor and additional floor at 1st floor in cheap houses illustration : -

(i) Approximate additional coverage of ground floor "85 sq. ft.

(ii) Rate proposed for composition fee @ Rs, 40 sq. ft. i.e. 85 X40 - Rs. 3,400.

(iii) Approximate area at first floor = 425 sq, ft,

(iv) Rare proposed for composition fee @ Rs. 40 per sq. ft. = 425 X40 = Rs. 17,000.

5. For allowing variation in height of basement to the extent of (+)(-) 9" from the floor to soffit of the slab, the rate shall be as under;

Residential

- (i) Upto 10 Marlas
- (ii) Upto 1 Kanal
- (iii) Upto 2 Kanals
- (iv) Above 2 Kanals

Rates

- Rs. 5,000 each
- Rs. 10,000 each
- Rs. 20,000 each
- Rs. 30,000 each

Commercial

- (i) For Booth
- (ii) For semi-industrial and SCF
- (iii) For SCOs (upto 2-Bays)
- (iv) For SCOs above 2-Bays
- (v) For other educational, institutional and commercial not covered as above

- Rs. 5,000 each
- Rs. 10,000 each
- Rs. 20,000 each
- Rs. 30,000 each
- Rs. 50,000 each

So far as the variation of (+) (-) 3' from floor to soffit of the beam is concerned, the rate of Rs 5,000 each in the case of residential building and Rs. 10,000 each in the case of commercial and other buildings shall be charged.

Note : The bye-laws do not contain the restrictions of utilization of either of two or both the items therein at a time. Hence the rates shall be charged for each relaxation. In the case of Co-operative House Building Societies, the rates shall be charged block-wise applicable in the case of residential building.

6. Rs. 5,000 per flight for allowing variation of 1/211 in the height and depth of riser and tread respectively of all categories of buildings shall be charged, Rs. 5,000 per flight for maximum 2 Nos. of extra riser in a single flight of stairs shall be charged (*Published In Chandigarh Administration Gazette (Extra) dated 1.1.2002 Pages 1~2*)